

the accommodation of the party office, one could not be finally, occupied, as the house-owner backed out giving some personal reasons. Government have, however, no information that the landlord was influenced by the local police.

Registered Companies in Himachal Pradesh

1380. SHRI KRISHAN DATT SULTANPURI: Will the Minister of INDUSTRY be pleased to state:

(a) the number of licences granted by Government of India to registered companies in Himachal Pradesh and the purpose thereof; and

(b) how many of them were misused?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARNJIT CHANANA): (a) and (b), 3 Industrial Licences were granted for Himachal Pradesh during the years 1979 to 1980 under the Industries (Development and Regulation) Act, 1951. These relate to the manufacture of items e.g. Portland Cement, Fibre Hard Boards and Watch Jewels.

Since it generally takes about 3 to 4 years for an Industrial Licence to fructify, the Industrial Licences granted during the last 2 years would be at initial stages of implementation. A Licence can be implemented only for the specific item licensed and at the location specified. No question, therefore, can arise of "misuse".

Setting up of Nucleus Industry in Bihar

1381. SHRI RAM SWARUP RAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is any proposal for setting up of nucleus industry in Bihar;

(b) what are the districts likely to be taken up for such projects; and

(c) what is the stage of progress?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Yes, Sir.

(b) The State Government of Bihar has suggested industrially backward districts of Madhubani and Palamau for establishment of nucleus plants projects.

(c) A task force is likely to be set up soon for identification of specific project possibilities with ancillary potential in above districts.

Infiltration from Bangladesh in Assam

1382. SHRI SATISH AGARWAL:
SHRI N. K. SHEJWALKAR:
SHRI DILEEP SINGH
BHURIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that while a stalemate continues on the Assam issue fresh infiltration from across the border is still continuing;

(b) whether it is also a fact that on 9th January, 1981 the Prime Minister is reported to have stated that the Government was determined not only to put a stop to further infiltration from Bangladesh but also to make a beginning in the identification and deportation of the foreigners; and

(c) if so, whether Government have any idea of the number of foreigners who have infiltrated during the last one year and the precise steps taken with regard to part (b) above?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). As a result of several measures taken by Government to effectively prevent infiltration from across the border, there has been a considerable reduction in the number of Bangladesh nationals attempting to enter into India clandestinely. According to Government of Assam, during 1980, 2154 infiltrators were detected and 2039 of these